

Need to put in place a policy framework under Reserve Bank of India to address the threat of digital assets scams and other fraudulent activities in the country-Laid

SHRI HIBI EDEN (ERNAKULAM): Digital arrests in India have become a major cybercrime threat with fraudsters posing as law enforcement officers to extort money by creating fear and urgency. Victims are pressured into transferring funds to unknown bank accounts controlled by criminals. Since these scams depend heavily on banking channels for the quick movement of illicit money, banks often end up as unaware facilitators in the process. The situation in Kerala is quite grim on this front and recent police documentation has revealed that scammers are swindling around 85 lakhs on a daily basis from Keralites. To counter such threats, banks must introduce stronger preventive mechanisms. Additional safeguards such as verification prompts, mandatory alerts and real-time monitoring can strengthen protection. Given the severity of digital arrest scams and their impact on public safety, the Reserve Bank of India and the Government of India must establish a clear policy framework. The absence of strong guidelines unintentionally encourages cybercrime groups and leaves innocent citizens vulnerable, thereby making urgent and coordinated action essential. This issue requires urgent reforms.